

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O.A.No.513/2003
Monday this the 23rd June 2003

C O R A M

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

Ajithakumar O.R, SUPW Teacher,
Kendriya Vidyalaya Puranattukara, Thrissur
Residing at Oravanthuruthi House,
Meethala P.O, Kodungallur,
Thrissur Distt, PIN 680669

...Applicant.

(By Advocate Mrs.Sumathi Dandapani)

Vs.

1. The Commissioner
Kendriya Vidyalaya Sangathan
18, Institutional Area, New Delhi-110016
2. The Assistant Commissioner
Kendriya Vidyalaya Sangathan
Chennai Region, IIT Campus
Chennai - 600036.
3. The Principal
Kendriya Vidyalaya
Puranattukara, Thrissur.
4. The Principal
Kendriya Vidyalaya
Aruvankadu

...Respondents

(By Advocate Thottathil B Radhakrishnan)

The application having been heard on 23rd June 2003, the Tribunal on the same day delivered the following:

O R D E R

PER HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN.

The applicant an SUPW Teacher, Kendriya Vidyalaya, Puranattukara, Thrissur, aggrieved by Annx.A1 order by which he having been rendered surplus was redeployed to Kendriya Vidyalaya, Aruvankadu in public interest and Annx.A2, order of

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his relief w.e.f 9.6.2003, has filed this application seeking to set aside the impugned orders Annx.A1 dated 2.6.03 and Annx.A2 dated 9.6.2003 and for a direction to 1st respondent to consider Annx.A7 representation and explore the possibility of accommodating the applicant in the existing vacancies at Kendriya Vidyalaya, NAD Alwaye or Kendriya Vidyalaya No.I, Calicut or Kendriya Vidyalaya No.II Palakkad (Kanjikode).

2. It is alleged in the application that the applicant who is suffering from rheumatic Arthritis may not be in a position to withstand the weather at Aruvankadu, that he is on the verge of completing his B.Tech course and that the last semester is on for which a further study of one more semester is required and the transfer of the applicant in the midst of the course would jeopardise chances for advancement of career. Highlighting all these the applicant had made representation to first respondent on 11.6.03 (Annx.A7) which is yet to be decided and the same has not been considered and disposed of and hence the applicant has filed this application seeking the aforesaid relief.

3. Counsel the either side agree that the application be disposed of with a direction to first respondent to consider the representation (Annx.A7) made by the applicant taking into account the fact that the applicant is a patient of rheumatic Arthritis and that he is left with only a few months more to complete the B.Tech course from the Engineering College, Thrissur and if he is posted to Kendriya Vidyalaya, Alwaye, Kendriya Vidyalaya N.I, Calicut and Kendriya Vidyalaya No.II, Palakkad (Kanjikode) he would be able to complete the course and give the applicant appropriate reply within a reasonable time.

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4. In the light of above submission, we dispose this application directing the first respondent to consider Annx.A7 representation of the applicant within a reasonable time taking into account the facts and circumstances narrated in the foregoing paragraph and to give the applicant appropriate reply within a period of one month from the date of receipt of copy of this order.

5. No costs.



(T.N.T.Nayar)

Administrative Member



(A.V.Haridasan)

Vice Chairman.